

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-460/ND/2023  
IA/4328/2023

**IN THE MATTER OF:**

**M/s. Mayank Trading Company**

**...PETITIONER**

**Vs**

**M/s. Frank Educational AIDS Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Mr. Vivek Sarin, Mr. Dhruv Dev  
Gupta, Advs.

**For the Respondent/Corporate Debtor** :Dr. Vivek Singh, Ms. Gargi  
Sharma, Ms. Sanya Sharma,  
Advs.

**ORDER**

Heard the Id. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor. Both the sides may file their written submissions along with judicial decisions, if any. List the matter along with IA/4382/2023 on **15.05.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**